

1	2	3	4
3.	Bihar	NH-2 at Km. 385 in Barhi-Asansol Section	Facility is in operation.
4.	Haryana	At Dharuhera on Km. 75.6 on NH-8	Facility is in operation.
5.	Himachal Pradesh	Km. 158.83 on NH-21	Work is in advanced stage of progress.
6.	Jammu & Kashmir	NH 1A at Km. 246/247	In Progress.
7.	Karnataka	Km. 490/475-490/625 on NH-4	In Progress.
8.	Kerala	Km. 471.1-471.3 on NH-47	Facility is in operation.
9.	Madhya Pradesh	Km. 325 on Durg Rajnand Gaon Section of NH-6	Facility is in operation.
10.	Maharashtra	NH-17. Km. 457 Panvel-Panjim Section	Facility is in operation.
11.	Maharashtra	Km. 495/85 on NH-8	Work is nearing completion.
12.	Punjab	Km. 398-399 on NH-15	In Progress.
13.	Punjab	Km. 217/195 on NH-1	Facility is in operation.
14.	Rajasthan	Between Km. 15/400-15/610 of NH-15	Facility is in operation.
15.	Rajasthan	Km. 294 of NH-8 (Jaipur-Ajmer Section)	Facility is in operation.
16.	Rajasthan	Km. 368-369 on NH-8	Facility is in operation.
17.	Tamil Nadu	Km. 46 on NH-7 (Bangalore-Krishnagiri Section)	In Progress.
18.	Uttar Pradesh	Km. 192/600 on NH-24 between Rampur & Bareilly	Facility is in operation.
19.	Uttar Pradesh	Km. 242 of Kanpur-Varanasi Section of NH-2	Facility is in operation except dormitory, which is under construction.

1	2	3	4
20.	Uttar Pradesh	Km. 284 on Bareilly-Sitapur section of NH-24	Facility is in operation.
21.	West Bengal	Km. 805-806 on NH-31 Vill. Tufanganj	Facility is in operation.
22.	West Bengal	Km. 103 on NH-34	Work is in Progress.
23.	West Bengal	Km. 111 on Calcutta-Kharagpur Section of NH-6	Work is in progress.

Setting up of Special Courts

3525. SHRI ARVIND KAMBLE :
SHRI HARI KEWAL PRASAD :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of special courts set up in the country;

(b) the objective of setting up such courts;

(c) whether the orders of the Supreme Court have been taken into account while setting up the special courts to deal with the corruption cases; and

(d) if so, the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Ragging in Educational Institutions

3526. SHRI N. DENNIS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to ban ragging in educational institutions; and

(b) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) and (b) Central Government regards the practice of ragging in educational institutions as reprehensible and unwholesome. Instructions have been issued, from time to time, to the universities and institutions, and State Governments to take stern action to curb this menace, and to invoke punitive provisions of law where